

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 422/MP/2024 with IA No. 90/2024

Subject : Petition under Sections 11(2), 79(1)(b), 79 (1)(f) and other applicable provisions of the Electricity Act, 2003 for adjudication of disputes in relation to incorrect invoicing and wrongful encashment of Letter of Mandate carried out by JPL in contradiction to the directions dated 11.8.2022 and 21.3.2023 issued by the Ministry of Power in relation to blending of imported coal and contravention of the terms of the PPA dated 7.3.2022 and seeking consequential reliefs.

Petitioner : Western Railways

Respondent : Jindal Power Limited

Date of Hearing : **8.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Puja Priyadarshini, Advocate, WR
Shri Rishabh Bhardwaj, Advocate, WR
Ms. Alchi Thapliyal, Advocate, JPL

Record of Proceedings

At the outset, the learned counsel for the Respondent sought an extension of time to file the additional information sought vide ROP of the hearing dated 25.11.2025. Accordingly, the hearing was adjourned.

2. The Respondent is, however, directed to file the following additional information (in addition to the additional information as in para 1 above), after serving a copy to the Petitioner, on or before **20.2.2026**:

- (a) *In view of the fact that JPL issued an NIT dated 4.6.2022 for procurement of 1,50,000 MT of imported coal, whereas contracts were subsequently executed for a higher quantity of 1,95,000 MT (comprising 1,50,000 MT with AI General Metals and 45,000 MT with Vulcan Commodities), JPL shall clarify, with supporting documents, how procurement of the excess quantity beyond the NIT quantity conforms to the requirement of transparent competitive bidding.*

3. The Petitioner shall file its reply by **16.3.2026**, with a copy to the Respondent, who may file its response if any, by **23.3.2026**.



4. The matter shall be listed for hearing on **9.4.2026**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

